

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of September, 2003.

QUORUM : HON.MR.JUSTICE R.R.K. TRIVEDI, V.C.  
HON. MR. D. R. TIWARI, A.M.

C.C.A.No. 250 of 01 in O.A. No.527 of 99

Prem Hans S/O Late Ram Swaroop Sahu R/O Residential Colony,  
Archaeological site, Sarnath, Varanasi..... ....Applicant.  
Counsel for applicant : Sri S.N. Singh.

Versus

1. Ram Saran, Superintending Archaeological Survey Circle,  
Judges Court Road, Patna.
2. Kasturi Gupta Menan, Director General of Archaeological,  
Janpath, New Delhi..... ....Respondents.

Counsel for respondents : Sri S. Chaturvedi.

ORDER

BY HON.MR. JUSTICE R.R.K. TRIVEDI, V.C.

By this application filed under section 17 of A.T. Act, 1985, applicant has prayed to punish the respondents for wilful disobedience of the order of this Tribunal dated 10.8.01 passed in O.A. No.527/99. The direction given was to the following effect :-

"The applicant to approach the competent authority with respondents establishment within 6 weeks and show the papers to prove the days he worked and remained engaged with the respondents which be verified within 8 weeks, thereafter, and then the matter of the applicant be reconsidered and the benefit as may be available be provided to him particularly as per provision contained in office Memorandum dated 10.9.1993 (Annexure A-7 to the OA)"

2. Respondents have sent a letter dated 27.12.02 to this Tribunal by a registered post wherein it is stated that applicant was given opportunity to produce documents to show when he was engaged as casual labour in the department which was prime requirement for giving temporary status. The



applicant, however, failed to produced the documents as ordered by t-his Tribunal on 10.8.2001. In these circumstance benefit of regularisation cannot be given in pursuance of the memorandum dated 10.9.93.

3. As the order has been complied with, we do not find that ~~any case of~~ contempt has been committed. The application is rejected. Notices are discharged. The letter of department shall be kept on record.

No order as to costs.

*H. S. A.*

A.M.

*R. J.*

V.C.

Asthana/